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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10229/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
District & Sessions Judge,
Kamrup, Amingaon

Dated Guwahati, the 05 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJKA/ 8022, dated 21.09.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Pallavi Kalita, Judicial Magistrate First Class, Kamrup, Amingaon has been allowed to avail LTC for the block period of 2022-2024 for travelling to Kolkata and Puri and return, w.e.f. 09.11.2024 till 16.11.2024, along with her husband Shri Hemanga Barman, father Shri Tarun Kalita and mother Smti. Nirala Kalita (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

However, LTC for Smti. Kalita's father-in-law Shri Dinesh Barman and mother-in-law Smti Gaya Barman are rejected as they do not fall under the criteria of dependent family members.

Smti. Kalita may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10230-10233 /2024/A.

Dated 05th October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Pallavi Kalita, Judicial Magistrate First Class, Kamrup, Amingaon
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

5/10/2024
REGISTRAR (VIGILANCE)

5/10/24